

FORM A**PUBLIC ANNOUNCEMENT**

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF METRO JET AIRWAYS TRAINING PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of The Corporate Debtor	Metro Jet Airways Training Private Limited
2	Date of Incorporation of Corporate Debtor	04/08/2006
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies (ROC), Jaipur.
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U80302RJ2006PTC022906
5	Address of The Registered Office And Principal Office (If Any) of Corporate Debtor	102-103, Gopalpura Bypass, Near Trivani Nagar Chouraha, Jaipur, Rajasthan- 302018
6	Insolvency Commencement Date in respect of Corporate Debtor	10-08-2022 (Order received on 12/08/2022)
7	Estimated Date Of Closure of Insolvency Resolution Process	06-02-2023
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Bhim Sain Goyal IBBI/IPA-002/IP-N00726/2018-2019/12216
9	Address And E-Mail of The Interim Resolution Professional, as Registered with the Board	109-B, Pocket-F, Mayur Vihar-II, Delhi - 110091 bsgoyal1@gmail.com
10	Address and E-Mail to be used for Correspondence with the Interim Resolution Professional, if different from those given at S.No.9.	M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 cirpmetrojet@gmail.com



11	Last Date For Submission of Claims	24-08-2022
12	Classes of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, ascertained by the Interim Resolution Professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a Class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench, has ordered the commencement of a corporate insolvency resolution process of the **Metro Jet Airways Training Private Limited** vide order no. IA (IBC) No. 359/JPR/2022 in CP No.(IB) 176/9/JPR/2019 dated 10.08.2022 and communicated on 12.08.2022.

The creditors of Metro Jet Airways Training Private Limited are hereby called upon to submit their claims with proof on or before 24.08.2022 to the interim resolution professional at the address mentioned against entry No. 10 only.

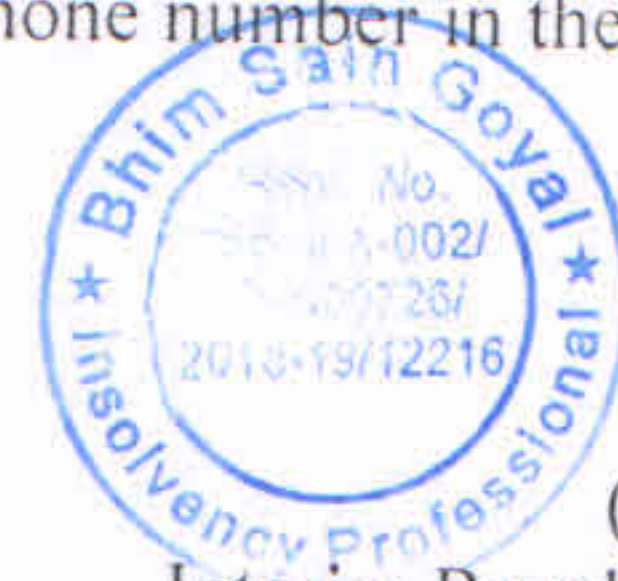
The Financial Creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B- for claims by Operational Creditors (except Workmen and employees),
Form C- for Claims by Financial Creditors,
Form D- for Claims by a workman and employee,
Form E- for Claims by authorized Representative of workmen and employees,
Form-F- for Claims by creditors other than financial creditors and operational creditors.

In order to get the copy of form, you may download the above mentioned forms from the website www.ibbi.gov.in as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties. All claimants are advised to invariably mention their PAN, email id and phone number in the claim forms.

Date: 12.08.2022
Place: New Delhi



(Bhim Sain Goyal)
Interim Resolution Professional

Regn. No. IBBI/IPA002/IPN000726/2018-19/12216

